

**Court-II**

**Before the Appellate Tribunal for Electricity, New Delhi  
(Appellate Jurisdiction)**

**Appeal No. 179 of 2015**

**Dated : 03<sup>rd</sup> November, 2015**

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

**Uttar Bharat Hydro Power Pvt. Ltd.**

**.... Appellant(s)**

**Versus**

**Uttarakhand Power Corporation Ltd. & Anr.**

**.... Respondent(s)**

Counsel for the Appellant (s) : Mr. Raheel Kohli  
Mr. M.G. Ramachandran

Counsel for the Respondent (s) : Mr. Buddy A. Ranganadhan for R-2

**ORDER**

Affidavit of service is filed today by the appellant according to which both the respondents have been duly served.

Mr. Buddy A. Ranganadhan, learned counsel has appeared today on behalf of the State Commission/respondent no.2. He seeks three weeks' time to file counter affidavit/reply to the Appeal Memorandum. Rejoinder, if any, may be filed by the appellant within a week thereafter. None has appeared on behalf of respondent no.1/Uttarakhand Power Corporation Ltd.

Post this Appeal for hearing on **13<sup>th</sup> January, 2016.**

**( T. Munikrishnaiah )  
Technical Member**

**( Justice Surendra Kumar )  
Judicial Member**

rkt/sh